

DIVISION BENCH  
COURT - II

**O-205**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/324(KB)2022  
IA(I.B.C)/1426(KB)2023,  
IA(I.B.C)/902(KB)2024,  
IA(I.B.C)/903(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02<sup>ND</sup> MAY 2024**

|                  |  |
|------------------|--|
| IN THE MATTER OF | RAJKUMAR DEY AND ASHA DEY<br>VS<br>USASHI REALSTATES PRIVATE LIMITED |
| UNDER SECTION    | IBC UNDER SEC 7  |

**Appearance (via video conferencing/physically)**

Mr. Jishnu Chowdhury, Adv. ] For the Applicant in IA(I.B.C)/742(KB)2022  
Mr. Pranit Bag, Adv. ] & IA(I.B.C)/796(KB)2022  
Mr. Anuj Kr. Mishra, Adv. ]

Mr. Ashis Kr. Mukherjee, Adv. ] For the Applicant in IA(I.B.C)/531(KB)2022  
Mr. Surojit Dasgupta, Adv. ]  
Mr. S. Prasad, Adv. ]

Ms. Manju Bhutoria, Adv. ] For the Successful Auction Purchaser  
Ms. Rituparna Chatterjee, Adv. ]  
Ms. Arundhati Burman Roy, Adv. ]  
Mr. Subhojit Nath, Adv. ]

Mr. K. Thaker, Adv. ] For the Liquidator  
Mrs. Sreenita Thaker, Adv. ]  
Ms. Sneha Singhania, Adv. ]  
Mr. Sunil Mohan Acharya ] Liq.-in-person

Mr. Nirmalya Dasgupta, Adv. ] Ex-Directors of CD  
Ms. Patruli Ganguly, Adv. ]

Mr. Aritra Basu, Adv. ] In IA(I.B.C)/307(KB)2022  
Mr. Rajiv Ghosh, Adv. ]

Mr. O. Chatterjee, Adv. ] For IA 217 of 2024  
Ms. S. Dalmia, Adv. ]

**ORDER**

1. Learned Counsel for the parties present.
2. **IA(I.B.C)/1426(KB)2023:**

3. RP is directed to sit with the suspended board of directors to get the required documents and information as detailed in the order passed by this Tribunal dated 19<sup>th</sup> of March, 2024 with reference to (i) the bank account details of the Corporate Debtor, (ii) books of accounts of the Corporate Debtor, (iii) list of allottees project-wise and the payment made by each of them, (iv) cash in hand as on 6th July, 2023, (v) list of Unsecured Financial Creditor and (vi) latest Trial Balance of the Corporate Debtor within a period of two weeks to settle the same and come back. If the same is not shared, an appropriate action will be taken in terms of the Section 7 of IBC, 2016 on the next date of hearing.
4. List this matter **on 22.05.2024.**
5. **IA(I.B.C)/902(KB)2024:**
  - a. This is an application for placing on record the Progress Report which is placed at page 25 onwards and this application is supported by an affidavit at page 9 onwards.
  - b. The Progress Report is taken on record and accordingly this **IA(I.B.C)/902(KB)2024 is allowed and disposed of.**
6. **IA(I.B.C)/903(KB)2024:**
  - a. Registry is directed to issue notice to the Respondents to file Reply Affidavit, if any, in this matter within a period of two weeks and the Respondents are also directed to cooperate with the RP and provide all the required information and documents as sought for by the RP.
  - b. It is stated that a supplementary Affidavit is required to be filed in this matter, therefore, the same is permitted to be filed during the course of this day.
  - c. Reply to the Supplementary Affidavit, if any be filed within a period of two weeks.
  - d. List this matter **on 22.05.2024.**

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**